

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 180/2011

Subject : Approval under Regulation 29 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 read with Regulations 24, 111 & 114 of the CERC (Conduct of Business) Regulations, 1999, for making appropriate provision in the RLDC Charges Regulations for billing of RLDC Charges directly by the Power System Operation Company to the long term customers.

Date of Hearing : 29/9/2011

Coram : Dr. Pramod Deo, Chairperson
Shri. S. Jayaraman, Member
Shri. V.S. Verma, Member
Shri. M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : HPSEB & others.

Parties present : Shri. S.S. Raju, PGCIL
Shri. J. Mazumdar, PGCIL
Shri. M.M. Mondal, PGCIL
Shri. Rajeev Gupta, PGCIL
Shri. R.K. Bansal, NLDC
Shri. Pramod Chowdhary, M.P.TRADECO

Through this application, the petitioner PGCIL has prayed as under:-

- (i) Make appropriate provision in Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 for billing and recovery of the petitioner's portion of RLDC Charges directly by the Power System Operation Company to the long-term customers from 1.10.2010 onwards;

- (ii) Make appropriate provision in Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 for billing and recovery of the petitioners' portion of RLDC Charges directly by the petitioner to the long-term customers for the period from 1.4.2009 to 30.9.2010; and
- (iii) Till the same is modified and implemented, allow to bill and recover the RLDC charges along with the one time registration fees reimbursement of publication expenses, etc. from the DICs.

2. After hearing representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

3. The petitioner was directed to serve copy of the petition on the respondents, if already not done, latest by 10.10.2011. The respondents may file their reply on affidavit latest by 24.10.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 11.11.2011.

4. The petition shall be listed for hearing on 15.11.2011.

Sd/-
(T. Rout)
Joint Chief (Law)